

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JAMUI

Order no. - 47 (Admn)

dated 22nd April, 2021

Due to sudden rapid surge of COVID-19 cases at Jamui and In view of the resolution dated 22nd April, 2021 passed by the District Bar Association, Jamui that all learned Members of their Association will abstain from all Court work for the period of 23rd April, 2021 to 1st May, 2021 to break the chain of sudden surge of COVID-19 cases at Jamui and also as per earlier directions issued by the Hon'ble High Court, Patna with regards to working of Civil Courts of Bihar during the COVID-19, the office & Courts of Civil Court, Jamui will not be opened from 23rd April, 2021 to 1st May, 2021 with following necessary directions.

1. All the Officers & Employees of Civil Courts, Jamui will remain at their residence at Jamui and will not leave the headquarters without prior permission or leave.
2. No work or hearing shall be made by the officers from their residence/court during the aforesaid period except Remand of the accused.
3. The Employees concerns will come to office only when there is any urgent work such as remand of accused or compliance of any directions of Hon'ble Court.
4. All the Officers & Employees of Civil Courts Jamui will put their mobile phones in switch on mode. And will have to come office only when required for any necessary or urgent works.
5. The online filing of the petitions will also not be downloaded during aforesaid period as all the Learned Advocates of Jamui Bar are abstaining themselves from the court work from 23rd April, 2021. If any petitions has been filed online by outsiders/any member then it will be dowloaded only on 3rd of May 2021
6. Nazir, Jamui & Court Manager Civil Courts, Jamui are directed to timely sanitized the buildings campus along with residential campus of the judicial officers from time to time.
7. Any Officer or employee, who got symptoms of COVID-19 shall get tested of COVID-19 immediately and if found Positive (+Ve) then inform the administration with regards to it for necessary order.
8. The In Charge Administration is directed to ensure that the no physical presence within the court premises unless it unavoidable due to urgent work.

Inform all concerned.

At
22/04/2021
District & Sessions Judge, Jamui

Memo No. - 1053-20 /Jamui, dated 22nd April, 2021

Copy forwarded to Registrar Administration, High Court of Judicature at patna/all the judicial officer of Jamui and their court & office/ /D.M. Jamui/S.P. Jamui/Jail Supdt. Jail at Jamui/ Secretary, DBA, Jamui for information and needful.

B
22/04/2021
In Charge, Administrataion, Jamui

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JAMUI
CORRIGENDUM

Order no. - 49 (Adm.)

Dated 23rd April, 2021

In Continuation of order no. 47(Admin) dated 22nd April, 2021 regarding working of Civil Courts, Jamui due to rapid urge of COVID 19 cases at Jamui. the sl. no. 2 of the necessary directions of the order has been amended by adding "and release of custodial accused from Jail" as follows:-

2. No work or hearing shall be made by the officers from their residence/court during the aforesaid period except Remand of the accused and release of Custodial accused from Jail.

Accordingly order no. 47 Admn. dated 22nd April, 2021 is hereby modified as above

Inform all concerned.

AK
23/04/2021

District & Sessions Judge, Jamui

Memo No. 1087 1111/2021
/Jamui, dated 23rd April, 2021

forwarded to Registrar Administration, High Court of Judicature at Patna/All officers of Civil Courts Jamui along their with Court & offices/D.M. Jamui/S.P. Jamui/Jail Supdt., Jamui Jail,